

**B. A. No. 1467**  
**FIR No. 342/2020**  
**PS: Wazirabad**  
**State Vs. Deepak @ Deepu**  
**U/s 336/506/34 IPC & 25 Arms Act**

08.10.2020

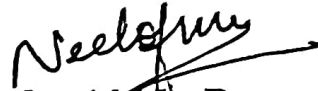
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. S. P. Sharma, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Deepak @ Deepu in case FIR No. 342/2020.

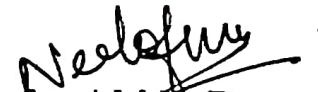
Arguments heard. For orders, put up at 4 pm.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
08.10.2020

**AT 4 pm**

**Present None**

At the time of passing of orders it emerges that certain clarifications are required. For clarifications put up on 09.10.2020 for clarifications/orders.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
08.10.2020